

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 19th day of Dec. 2001.

QUORUM : HON. MR. R.R.K. TRIVEDI, V.C.  
HON. MR. K.K. SRIVASTAVA, A.M.

CCA NO. 197 of 2001

in

O.A. NO.1259 of 1997.

1. Sri Arvind Kumar Jaiswal s/o Late Lakan Lal Jaiswal  
r/o H.No.52, Khuldabad Mandi, Allahabad... ... Applicant.

Counsel for applicant : Sri D.C. Tripathi.

Versus

1. Union of India through Ministry of Defence, Government of  
India, New Delhi.2. Union of India through the Commandant, Central Ordnance  
Depot (COD), Cheoki, Naini, Allahabad.3. Union of India through Director General of Ordnance Service  
Army Headquarter Defence Headquarter, New Delhi.4. Union of India through Adjutant General (AG), Org-4 (CIV),  
Army Headquarters, D.H.Q., P.O. New Delhi.

5. Col. A.K. Saha, Commandant, C.O.D. Chheoki, Allahabad.

..... Respondents.

Counsel for Respondents :

ORDER (ORAL)BY HON. R.R.K. TRIVEDI, V.C.

This application has been filed for punishing Respondent No.2 for disobeying the order of this Tribunal dated 12.10.01 passed in O.A. 1259/97. The direction given by the Tribunal was as under :-

"The O.A. is, therefore, disposed of with the direction to the respondent No.2 to ensure that in case the person at Sl. No.22 of the list has been given appointment who is junior to the applicant, the case of the applicant should be considered for the appointment in Gr.'D' post. Necessary reasoned and speaking order should be passed within three months from the date of communication of this order."

2. From perusal of the order dated 12.10.2001, it is clear that respondent No.2 is Union of India. Union of India has been arrayed as respondent in this O.A. from Sl.No. 1 to

4 (for 4 times) through different authorities. The direction given by this Tribunal cannot be treated against respondent namely Sri Badri Narain, the Commandant, Central Ordnance Depot, Chheoki, Naini, Allahabad. In this O.A., Respondent No.5 was Col. A.K. Saha, Commandant, COD, Chheoki, Allahabad. No direction has been given in the order to Respondent No.5. It is difficult to say that Union Of India had any role in respect of the appointment of the applicant in group 'D' post.

3. In view of the aforesaid vagueness and uncertainty, it is difficult to say that any contempt has been committed. The application is accordingly rejected.

There shall be no order as to costs.



A.M.



V. C.

Asthana/